Central Administrative Tribunal Principal Bench, New Delhi.

CP-430/2016 in OA-1991/2016

New Delhi, this the 17th day of November, 2016.

Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. Shekhar Agarwal, Member (A)

Rakesh Kumar Gupta (Visually Handicapped) EMP. ID 19900636

Age: 51 years old.

S/o Late Sh. Kanhaiya Lal Gupta

R/o: 30/LG-1, Teachers Apartment, Block-A, Dilshad Colony,

Delhi-110095.

Currently working as Vice Principal with respondents in

Same office ... Petitioner

Versus

- Sh. Lala Ram Bharti, Principal and HOS (Re-employed), O/o GBSSS (School ID 1106011), New Seemapuri, Delhi-110095.
 Email:school1106011@rediffmail.com.
- Sh. Parveen Kumar, Vice Principal & DDO, O/o GBSSS (School ID 1106011), New Seemapuri, Delhi-110095.

Email: school1106011@rediffmail.com. ... Contemnors

(through Sh. Vijay Pandita)

ORDER (ORAL)

Hon'ble Mr. Justice Permod Kohli

Vide order dated 03.06.2016 following directions were issued:

"3. Under the circumstances, I dispose of this OA without issuing notice and without going into the merits of the case with a direction to the respondents to take decision on the representation of the applicant within 60 days from the date of receipt of certified copy of this order and communicate their decision to the

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applicant by means of a reasoned and speaking order. No costs."

- 2. Respondents have passed order dated 28.09.2016 in compliance of the directions and not only that the representation has been considered even the documents asked for by the applicant have been furnished to him. A copy of the order dated 28.09.2016 also contains endorsement by the applicant of having received the 118 pages and he has also conveyed thanks to the respondents.
- 3. In this view of the matter, noting survives in the contempt petition. Proceedings are dropped.

(Shekhar Agarwal) Member (A) (Justice Permod Kohli)
Chairman

/ns/